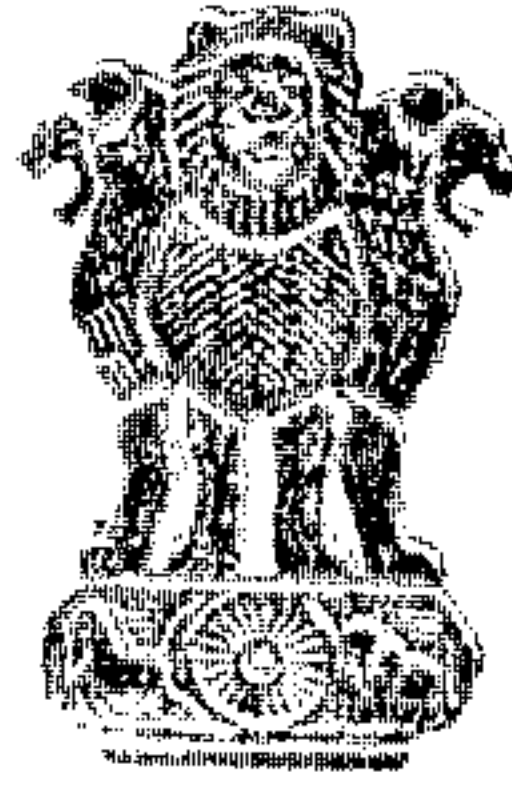


एम. एल. मीना, आई ए एस

संयुक्त सचिव (राजस्व)

M. L. MEENA, IAS

Joint Secretary (Revenue)



सत्यमेव जयते

भारत सरकार

वित्त मंत्रालय

राजस्व विभाग

नॉर्थ ब्लॉक, नई दिल्ली-११०००१

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

DEPARTMENT OF REVENUE

NORTH BLOCK, NEW DELHI-110001

D.O.F.No. A-12026/6/2013-Ad.I

15th January, 2014

You are aware that the Government of India has created 12 posts of Income Tax Ombudsman at 12 stations, namely New Delhi, Mumbai, Chennai, Kolkata, Bangalore, Hyderabad, Ahmedabad, Pune, Lucknow, Chandigarh, Bhopal and Kochi under the Income Tax Ombudsman Guidelines 2010. Selection to the post of Income Tax Ombudsman is to be made for some locations which became vacant during the period from 1st October, 2013 to 31st March, 2014.

2. The post of Income Tax Ombudsman is in the HAG+ Pay Scale of Rs. 75500-80000/-. Therefore, it is requested that names of suitable officers fulfilling the eligibility criteria mentioned in the Income Tax Ombudsman Guidelines, 2010 (copy enclosed) indicating their preferred locations may be sent by 15.02.2014 to enable selection of Income Tax Ombudsmen. In case no preference of locations is indicated, it would be presumed that he/she is willing to be posted in any of the locations. The applications received after the due date will not be considered and are liable to be rejected. The nominations should be accompanied with Cadre clearance, History of postings and Vigilance clearance.

3. Relevant provisions regarding eligibility, pay scale and tenure of Ombudsman are reproduced from the Income Tax Ombudsman Guidelines, 2010 below:-

"3.II. The Ombudsman selected shall be a person who has held a post in the Government of India in the HAG scale of pay of Rs. 67,000-79,000/-(pre-revised pay scale of Rs. 22,400-525-24,500) on regular basis for at least one year and shall preferably be a resident of the city where he/she is proposed to be appointed. He/she shall be a serving officer (as on the last date for receipt of applications) preferably of the Indian Revenue Service (Income Tax). If a suitable officer from that service is not available, officers of equivalent grade of any other Group 'A' service of the Central Government may be appointed. When appointed as Ombudsman, the officer, if he/she is still in service under the Government of India, shall seek retirement from Government service, before entering upon the office as an Ombudsman."

Contd.....

4. You are also requested to inform the applicants that if they intend to withdraw their candidature for any reason, they may do so on or before 15.02.2014. In case they are considered and selected for appointment by the ACC, they should not decline the appointment. If they withdraw the application after 15.02.2014 or if they decline the appointment or if they do not join within 30 days of the order of appointment, they will not be considered for any further appointment outside their cadre for three years. They will also then be debarred for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body for a period of three years. No further notice in this regard will be given to them. Those who have applied against this office letter dated 17.09.2013 need not apply again, however, if they want to withdraw their candidature, they may do so on or before 15.02.2014.

Yours Sincerely,

Sd/-

(Madan Lal Meena)

Ms. Sudha Sharma,
Chairperson,
Central Board of Direct Taxes,
North Block,
New Delhi.

Encls: As above

Copy to:-

1. Ms. RekhaShukla, CIT(OSD)(MC), CBDT with the request that wide publicity of this vacancy circular may be given through newspapers and related websites.
- ✓ 2. DG (Systems), CBDT with the request that this vacancy circular may be posted on the web site of the CBDT.
3. Technical Director, NIC, Department of Personnel and Training, Room No. 11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading "Vacancies in the Autonomous Organisations".
4. Section Officer (Computer Cell), Department of Revenue, with the request that this vacancy circular may be posted on the official web site of the Department of Revenue.

Madan
(Madan Lal Meena)

15/1/14